

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH – COURT NO. 1

Service Tax Appeal No. 79242 of 2018

(Arising out of Order-in-Appeal No. CNO-ST-68-BOK-2017-18-388/RAN/2018 dated 12.09.2018 passed by the Commissioner (Appeals), Central Goods & Service Tax & Central Excise, 2nd Floor, Grand Emerald Building, Between Road No. 01 & 02, Ashok Nagar Ranchi-834002)

M/s. Yogi Enterprises,

Bhelatand, Tisco Qtr PR-37, Jokta, New Kali Mandir,
Dhanbad-828103

: Appellant

VERSUS

**The Commissioner, Central Excise & Service
Tax, Ranchi-II**

2nd Floor, Grand Emerald Building, Between Road No. 01 & 02,
Ashok Nagar Ranchi-834002

: Respondent

APPEARANCE:

None for the Appellant

MS. Suman, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.75168/2026

DATE OF HEARING / DECISION: 04.02.2026

Order: [PER SHRI ASHOK JINDAL]

The appellant has filed a copy of Form No. SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No. 2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

(ASHOK JINDAL)
MEMBER (JUDICIAL)

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

rkp